

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

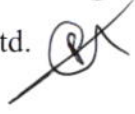
C.P No. 1403/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: Bhavana Energy Infrastructure Pvt. Ltd. 
V/s.
KSS Petron Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1. Rishikesh
Chindarkar
Advocate

ORDER

C.P. No. 1403/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. The Petitioner is seeking time, however, it appears that in the case of Corporate Debtor the CIRP has already commenced and one IRP is appointed and commenced the Resolution Process.
3. Under the circumstances this Petitioner is directed to explain why this Petition be not dismissed due to duplicacy of proceedings.

Matter is adjourned to **18.12.2017**.

Sd/-

Bhaskara Pantula Mohan

Member (Judicial)

20.11.2017.

aah

Sd/-

M.K. Shrawat

Member (Judicial)